

38

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 8/91 in
O.A. NO. 1910/89

Decided on : 17.1.1992

Prithvi Singh ... Petitioner

-Versus-

Union of India & Ors. ... Respondents

CORAM

HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri B. B. Srivastava, Counsel for the Petitioner

Shri B. S. Oberoi, Proxy Counsel for Shri Shyam
Moerjani, Counsel for the Respondents

ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

In view of the fact that the judgment of the
Tribunal has since been complied with, we do not
consider it necessary to pursue these proceedings.
Accordingly, the same are dropped. The rule is
discharged. No costs.

Malimath

C. C. P.

(P. C. JAIN)
MEMBER (A)

(V. S. MALIMATH)
CHAIRMAN

as

17.1.1992